

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
RAJYA SABHA
QUESTION NO 18.11.2010
ANSWERED ON
RESERVATION TO SC ST IN CORPORATE SECTOR .

140

SHRIMATI BRINDA KARAT

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :-

(a) in view of the corporate sectors` rejection of reservation to SC/ST, whether Government is considering to send strong warning to the industrial houses that they have immensely benefited from `reservation` provided to them in the name of protection by Government that would be withdrawn forthwith if they do not provide reservations for the Scheduled Castes and Scheduled Tribes in private sector;

(b) if so, by when and details thereof; and

(c) if not, the reasons therefor?

ANSWER

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI MUKUL WASNIK)

(a) to (c) A statement is laid on the table of the house.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 140 FOR 18.11.2010 REGARDING RESERVATION TO SC/ST IN CORPORATE SECTOR.

(a) to (c) A high level Coordination Committee has been constituted in October 2006, to carry forward the dialogue with Industry on affirmative action in the private sector. The Coordination Committee has been holding meetings with apex chambers from time to time.

Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM), Confederation of Indian Industry (CII), and PHD Chamber of Commerce and Industry (PHDCCI) have developed their respective Codes of Conduct on affirmative action for adoption by their members. These Codes of Conduct provides, inter alia, for inclusive policies and non-discrimination. The progress in adoption of these codes is slow. Dialogue with Industry is continuing.